

NATIONAL COMPANY LAW TRIBUNAL

3

DIVISION BENCH

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF DIVISION BENCH,
CHENNAI NATIONAL COMPANY LAW TRIBUNAL HELD ON 04.06.2020
at 11.00 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI R. VARADHARAJAN, MEMBER – JUDICIAL
SHRI ANIL KUMAR. B, MEMBER - TECHNICAL**

APPLICATION NUMBER	: MA/242/2020
PETITION NUMBER	: CA/1431/2019
NAME OF THE PETITIONER(S)	: INCOME TAX OFFICER (Exceed Technologies Pvt. Ltd.)
NAME OF THE RESPONDENT(S)	: REGISTRAR OF COMPANIES & 3 Oths.
UNDER SECTION	: Sec.252 r/w Rule 11 of NCLT

ORDER

Learned Counsel for the Applicant Mr. Raj Jhabakh, Advocate and Counsel for the RoC Mr. B. Sarath Babu, Advocate are present through video conferencing.

It is represented by Counsel for the Applicant that pursuant to the directions issued by this Tribunal on 02.01.2020 in CA/1431/2019 and thereafter an MA/242/2020 seeking for impleadment of R2 ^{to} and R4 and the notice of the Application to be issued to the said Respondents sought to be impleaded in the main appeal as filed by the Income Tax Department / appellant before this Tribunal. ①

Let the notice be taken to R2 ^{to} and R4 within two weeks from today. Let notice be also served through e-mail to the respective Respondents if available with the Income Tax Department / Appellant and an Affidavit of compliance shall also be duly filed before this Tribunal. ②

In relation to the main appeal, it is represented by Learned Counsel for the RoC that report of the RoC has been duly filed before this Tribunal. To check for the same and to update the records. For further consideration of MA/242/2020, post this matter on **30.06.2020**. ③

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)